

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition Nos. 194/GT/2015**

Subject: Truing-up of capital expenditure and tariff for the period 2012-14 in respect of Chamera-III Hydro Electric Power Station.

**Petition No. 249/GT/2014**

Subject: Approval of tariff of Chamera-III Hydro Electric Power Station for the period 2014-19

Petitioner : NHPC

Respondents : PSPCL & Others

Date of hearing : **29.3.2016**

Coram : Shri Gireesh. B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri Piyush Kumar, NHPC  
Shri Naresh Bansal, NHPC  
Shri A.K. Pandey, NHPC  
Shri Jitendra Kumar Jha, NHPC  
Shri R.B. Sharma, Advocate, BRPL  
Shri Abhay Pratap Singh, Advocate, NDPL  
Ms. Ranjana Roy Gawai, Advocate, NDPL  
Ms. Arunima Gautam, NDPL

**Record of Proceedings**

These petitions were taken up today for hearing.

2. During the hearing, the representative for the petitioner submitted that Petition No. 194/GT/2015 is for truing-up of capital expenditure and determination of tariff for the period 2012-14 and Petition No. 294/GT/2014 is for approval of tariff of Chamera Hydro Electric Power Station. He further submitted that rejoinder to the replies filed by the respondents BRPL and Rajasthan discoms have been submitted in Petition No. 194/GT/2015 and rejoinder to the reply filed by UPPCL and BRPL have been submitted in Petition No. 294/GT/2014 and the same may be considered.

3. The learned counsel for the respondent BRPL mainly submitted as under:

- (i) The existing cost under the true-up petition may be retained for determination of final tariff but the tariff so determined may be treated as provisional tariff till the Revised Cost Estimates are approved by Ministry of Power, Govt. of India.



- (ii) The additional capital expenditure claimed in the petition is less than the capital expenditure allowed by the Commission on projected basis in order dated 24.3.2015 in Petition No. 26/GT/2013.
- (iii) Reply filed in the matter may be considered.

4. The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 30.4.2016, with advance copy to the respondents as under:

- (i) Status of approval of Revised Cost Estimates by Ministry of Power, Govt. of India;
- (ii) Audited balance sheets since 1st fund deployment till the year 2013-14, including balance sheets as on CODs;
- (iii) Basis of allocation of IDC to each unit;
- (iv) Basis and working of the FERV of ₹2.11 crore claimed in Form 5B;
- (v) Asset-wise and party wise-details of the undischarged liabilities along with liability flow statement for the entire period;
- (vi) Reason for not completing the work of original scope within the cut-off date which is claimed during 2015-19;
- (vii) Justification for the various claims of additional works amounting to `1295.00 lakh along with explanation as to necessity of such expenditure and reasons as to why these expenditure were not envisaged at the time of execution of the project;
- (viii) Specify the sub-clause of the Regulations under which the projected additional capital expenditure is claimed for the period 2014-19.

5. The respondents shall file their replies, if any by 10.5.2016 with copy to the petitioner who shall file its rejoinder, if any, by 17.5.2016. No extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.

6. Subject to the above order in the petitions were reserved by the Commission.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

